

- Read : 1. Circular/Notification of Hon'ble High Court dated 14th and 16th March, 2020
2. Circular of Hon'ble High Court dated 20th March, 2020.
3. Circular/Notification of Hon'ble High Court dated 15th April, 2020
4. District Court, Osmanabad Circular dated 17th March, 2020
5. District Court, Osmanabad Circular dated 27th March, 2020
6. Circular of Hon'ble High Court dated 16th April, 2020
7. District Court, Osmanabad Circular No. 273/2020, dated 17th April, 2020.
8. Circular of Hon'ble High Court dated 16th April, 2020 District Court endorsement
No. 277/2020, dated 17th April, 2020
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DISTRICT AND SESSIONS COURT OSMANABAD **CIRCULAR**

As per directions given by the Hon'ble High Court in Circular dated 04/05/2020, and in continuation with earlier Circulars/directions issued from time to time by the Hon'ble High Court and District Court, Osmanabd the Principal District & Sessions Judge, Osmanabad please to issue the following directions that

- A. **The Courts shall function as they are functioning presently i.e. taking up remand work and extermely urgent matters as per guidelince issued in Hon'ble High Court Circular dated 16-04-2020 District Court, Osmanabad endorsement No. 277/2020, dated 17.04.2020, District Court Circular No. 273/2020, dated 17th April, 2020 until further orders.**

PRECAUTIONS TO BE TAKEN DURING THE COURSE OF TRANSACTION **OF BUSINESS IN COURTS**

The Government of Maharashtra vide **Resolution No. Corona-2020/Pra.Kra. 58/Health-5**, dated 25.04.2020 has issued guidelines for precautions to be taken by staff while working which should be noted by the Courts in the State of Maharashtra. State of Goa and Union Territories of Dadra and Nagar Haveli and Daman and Diu. After of comprehensive review, and in view of the Lock down measures having led to significant gains in the COVID-19 sistuation in the country. Ministry of Home Affairs (MHA), Government of India issued and Order No. 40-3/2020-DM-1(A), dated 01.05.2020 under the Disaster Management Act, 2005, to further extend the Lock down for a further period of 2 weeks beyond 04.05.2020. It is necessary to srupulously follow new guidelines issued by Ministry of

Home Affairs (MHA) vide Order No. 40-3/2020-DM-1(A), dated 01.05.2020 (<https://www.mah.gov.in/sites/default/files/MHA%20Order%20Dt.01.05.2020%20to%20extend%20lockdown%20period%20weeks%20w.e.f.%204.5.2020%20with%20new%20guidelines.pdf>) and The COVID-19 pandemic requires precautions to be taken by everyone during lockdown and accordingly, it shall be necessary while entering the Court Complex, to taken the following precautions in the interest and safety of everyone:-

- 1 It is advisable for all Advocates, Litigants and members of staff to install the Arogya Setu app on their mobile Phones.
- 2 Identity proffs of Advocates and litigants shall be asked for at the entry point of the Court Complex.
- 3 A Register be maintained at the entry point of the Court Complex and names of the entrants be recorded in the saied register, after verifying due identification.
- 4 No person shall be permitted to enter the premises of Courts without wearing a mask.
- 5 Anyone showing signs or symptions of COVID-19, after his apparent screening, shall not be allowed to enter or remain in the Court rooms. To meet any exigencies, pursuant to anyone found with COVID-19 symptoms, an isolation room shall be earmarked to isolate the said person and undertake the further course of action vis a vis further treatment at Hospital.
- 6 At the entry point/gates of the Court Complex keep liquid soap and water for hand wash. At the entrance of each Court hall, as far as possible make provision of hand sdanitizer.
- 7 Necessary social distancing shall be maintained during the transection of the Court business. As far as possible, the members of the Staff, Advocates and Litigants who are yound and not differently abled should be encouraged to make use of stairs for their own safety.
- 8 The Advocates and Litigants shall be advised to follow strict social distancing while accessing any department of Courts.
- 9 The Departments shall endavor to allot a time slot to address any query on the part of Advocates and Ligants and adhere the time slot in consonance with the social distancing mechanism.

- 10 The Judges and the members of the staff, in the unlikely event of having any symptoms of COVID-19, are requested to immediately report the same to the Medical Center and also the Principal District Judge/Principal Judges at Taluka places and District Registry.

All the Principal Judges of the respective establishments at Taluka Courts and The Civil Judge, S.D., Osmanabad are requested to make the arrangement for compliance of instructions of Sr. No. 3 and 6. All Judges working under the establishment of District Court and all the Judges at Taluka Places are requested to follow the instructions given in above Circular.

District Court, Osmanabad. ()

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Dated:- 04th May, 2020. ()

(Smt. S. M. Shinde),

Principal District & Sessions Judge,
Osmanabad.

No./HKW/(Admn.)/ 2400 /2020

Dated :- 04th May, 2020.

Copy submitted with respect to the Hon'ble Registrar (Inspection-1), High Court, Appellate Side, Mumbai-400 032.

Copy forwarded for information and necessary action to :

- 01) The District Judge-1, Osmanabad/Bhoom/Omerga.
- 02) The District Judge-2, Osmanabad/Bhoom.
- 03) The District Judge-3, Osmanabad.
- 04) The Adhoc District Judge-1, Osmanabad/Omerga/Bhoom.
- 05) The Judge, Family Court, Osmanabad.
- 06) The Civil Judge, S.D., Osmanabad/Omerga/Bhoom/Paranda.
- 07) The Chief Judicial Magistrate, Osmanabad.
- 08) The Principal Magistrate, Juvenile Justice Board, **Osmanabad.**
- 09) The Secretary, District Legal Services Authority, Osmanabad.
- 10) The Jt. Civil Judge, S.D., Osmanabad/Omerga.
- 11) The 2nd / 3rd / 4th / 5th / 6th / 7th Jt. Civil Judge, S.D., Osmanabad.
- 12) The Civil Judge, J.D., Tuljapur/Lohara/Kallam/Washi.
- 13) The Jt. Civil Judge, J.D., Osmanabad/Tuljapur/Omerga/Lohara /Kallam/Bhoom/Paranda.
- 14) The 2nd Jt. Civil Judge, J.D., Osmanabad/Tuljapur/Omerga/Kallam /Bhoom/Paranda.
- 15) The 3rd Jt. Civil Judge, J.D., Osmanabad/Omerga.
- 16) The 4th / 5th / 6th Jt. Civil Judge, J.D., Osmanabad.
- 17) The District Government Pleader, Osmanabad.
- 18) The President of District Advocate Bar Association, Osmanabad/Tuljapur/Omerga/Lohara/Kallam/Bhoom/Paranda/Washi.
- 19) The Notice Board of All Courts.

- 20) Office order.
- 21) The Director of Public Prosecutor, Osmanabad.
- 22) The Collector, Osmanabad.
- 23) The Civil Surgeon, Civil Hospital Osmanabad.
- 24) The Superintendent of Police, Osmanabad with a request to inform all police stations of Osmanabad District.
- 25) The Dy. Superintendent of Police, ACB Office, Osmanabad.
- 26) The Sub-Divisional Police Officers, Osmanabad/Omerga/Bhoom/Tuljapur
- 27) The Superintendent, District Prison office, Osmanabad.
- 28) The Police Station, Osmanabad City/Osmanabad Rural/Osmanabad Anand Nagar/Omerga/Murum/Tuljapur/Naldurg/Tamalwadi/Lohara /Washi/Bhoom/Ambhi/Paranda/Kallam/Shiradhon/Yermala/Dhoki/Bembli.